

(b) Does not arise."

Government of Bombay have now sent additional information that a sum of Rs. 12,394/- as grants and Rs. 25,118/- as loan was sanctioned to the Bharat Sevak Samaj, Nagpur, by the Bombay Government for starting cottage industries during 1957-58. During 1958-59 a grant-in-aid of Rs. 3001- was also sanctioned towards 50 per cent, cost of running the Tailoring Centre at Arvi.

PAPERS LAID ON THE TABLE

AMENDMENT IN THE SALT (RESERVE STOCK) ORDER, 1955

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH) : Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Commerce and Industry Notification G.S.R. No. (62) Ess. Com/Salt, dated the 7th January, 1960, publishing an amendment in the Salt (Reserve Stock) Order, 1955. [Placed in Library. See No. LT-1865/60.]

NOTIFICATION UNDER THE VILLAGE INDUSTRIES COMMISSION ACT, 1956

SHRI MANUBHAI SHAH: Sir, I lay on the Table, under sub-section (2) of section 3 of the Village Industries Commission Act, 1956, a copy of the Ministry of Commerce and Industry Notification S.O. No. 71, dated the 5th January, 1960, declaring the manufacture of manure and methane gas from cowdung to be a village industry to which the said Act applies. [Placed in Library. See No. LT-1866/60.]

AMENDMENT IN THE REGISTRATION AND LICENSING OF INDUSTRIAL UNDERTAKINGS RULES, 1952

SHRI MANUBHAI SHAH: Sir, I also lay on the Table, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act,

1951, a copy of the Ministry of Commerce and Industry Notification G.S.R. No. 386/IDRA/30/2/58, dated the 6th May, 1958, publishing an amendment in the Registration and Licensing of Industrial Undertakings Rules, 1952. [Placed in Library. See No. LT-1864/60.]

ALTERATION IN SCHEDULE V TO THE COMPANIES ACT, 1956

THE MINISTER OF COMMERCE (SHRI N. KANUNGO) : Sir, I lay on the Table, under sub-section (3) of section 641 of the Companies Act, 1956, a copy of the Ministry of Commerce and Industry (Department of Company Law Administration) Notification G.S.R. No. 1408, dated the 19th December, 1959, publishing an alteration in Part II of Schedule V to the said Act. [Placed in Library. See No. LT-1863/60.]

NOTIFICATIONS UNDER THE INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951

SHRI N. KANUNGO: Sir, I also lay on the Table a copy each of the following Notifications of the Ministry of Commerce and Industry issued under section 15 of the Industries (Development and Regulation) Act, 1951: —

(i) Notification S. O. No. 2800, • dated the 21st December, 1959.

(ii) Notification S.O. No. 2858, dated the 24th December, 1959.

[Placed in Library. See No. LT-1863/60 for (i) and (ii).]

AMENDMENT IN THE COFFEE RULES, 1955

SHRI N. KANUNGO; Sir, I lay on the Table, under sub-section (3) of section 48 of the Coffee Act, 1942, a copy of the Ministry of Commerce and Industry Notification S.O. No. 2829, dated the 18th December, 1959, publishing an amendment in the Coffee Rules, 1955. [Placed in Library. See No. LT-1878/60.]